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Central Administrative Tribunal, Principal Bench

Original Application No. 3315 of 2002

New Delhi, this the 20th day of December, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Shri Subesh Chander,
S/o late Shri Chander Ram
Working as Fitter Khallasi, Loco Shed,
Sarai Rohilla,
Delhi
C/o Senior Section Engineer
(Loco)
North-Western Railway,
Sarai Rohilla,
Delhi

....Applicant

(By Advocate: Shri D.S. Mahendru)

Versus

Union of India through:

1. The General Manager,
North Western Railway,
Jaipur (Rajasthan)
2. Divisional Railway Manager,
North Western Railway,
Bikaner (Rajasthan)
3. Divisional Personnel Officer,
North Western Railway,
Bikaner (Rajasthan)
4. Divisional Mechanical Engineer,
North Western Railway,
Bikaner (Rajasthan)

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, the sole prayer made is for quashing of the order dated 10.10.2002, copy of which is Annexure A-1. By virtue of the same, the period from 17.8.82 to 4.6.96 had been directed to be treated as "Dies-Non".

2. As one peruses the order copy of which has been placed on the record, it becomes difficult to analyse the

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reasons given by the concerned authority. It is in this backdrop that without issuing a notice, it is directed that a speaking order in this regard may be passed and conveyed to the applicant within three months from the receipt of the certified copy of the present order. With these directions, the O.A. is disposed of.



(S.A.T. Rizvi)
Member (A)



(V.S. Aggarwal)
Chairman

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